Personal Explanation 15214

15213 Killing of Army JULY 27, 1967 personnel by Naga Hostiles (C. A.)

[Shri Y. B. Chavan]

for the country took a very brave decision and went and faced them. So, I am not saying that this is a small incident; it is an important incident and a serious incident too.

Shri Hem Barua: They were brave sons of India.

Shri Y. B. Chavan: Of course, they were.

The hon. Member had raised another major question also. I have said this is not mere hooliganism, but certainly there are some political designs behind it, and they are taking advantage of the inter-tribal disputes and rivalries and jealousies....

Shri Hem Barua: And also taking advantage of the cease-fire. . .

Shri Y. B. Chavan: . . . and organising their activities accordingly. I am quite aware of this serious political design in this matter

भी य॰ द॰ झर्ना: प्रघ्यक्ष महोदय, मेरा प्रक्त यह था कि वहां पर दो संब डिवीजन त्रीर कुछ सदर हिल्स को मिला कर स्वतन्त्व राज्य बनाया जा रहा है भौर वहां के लोगों को टैक्स देने के लिये बाध्य किया जा रहा है। इस सम्बन्ध में सरकार क्या ठोस कार्रवाई कर रही है?

श्रो कंवर लात गुप्त (दिल्ली सदर) : बहां कुछ डाकूमेंट्स भी मिले हैं क्या उनसे ?

Shri Y. B. Chavaa: I cannot answer all these questions. Even if I had received some documents, it is very difficult for me to say 'Yes' or 'No'. It is rather very difficult, when he asks for details about this matter. But I can only say that the effort to eliminate these elements from that area is the only effort that we have got to make.

ठोस कदम की बात आप कर रहे हैं। इसके सिवा और कौने सा वूसरा ठोस कदम हो सकता हैं? 12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS AND CENTRAL EXCISES AND SALT ACTS

The Minister of Parliamentary Affairs and Communication (Dr. Ram Subhag Singh): On behalf of Shri K. C. Pant, I beg to lay on the Table—

- A copy of Notification No. G.S.R. 1060 published in Gazette of India dated the 15th July, 1967, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1217/67].
 - (2) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:--
 - (i) The Central Excise (Eighteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1073, in Gazette of India dated the 15th July, 1967.
 - (ii) The Central Excise (Nineteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1074 in Gazette of India dated the 15th July, 1967. [Placed in Library. See No. LT-1219/ 67].

12.19 hrs.

PERSONAL EXPLANATION BY A MEMBER

Mr. Speaker: Shri Ranga wants to make some personal explanation about his speech on the Finance Bill.

Shri Banga (Srikakulam): With your permission I wish to correct my earlier statement made on the 24th instant in the course of my speech on the Finance Bill. I had said that:

"I have here with me a list of industries where the production has gone down....

What I actually wanted to say was this:

"I have here with me a list of industries where accumulated stocks have been piling up in the following proportion when compared to their average annual production at the end of 1966, and, therefore, their current production has had to be solved down...

12.191 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I would request the House to excuse me for my earlier inaccurate statement.

Shri D. N. Tiwari (Gopalganj): The Finance Minister had corrected it already in his speech yesterday.

12.20 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTH REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to move:

"That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July 1967".

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July 1967".

Shri S. M. Banerjee (Kanpur): In the Report, we find that some of the items we wanted to be discussed here have been included. I am happy that discussion on a motion by Shri M. L. Sondhi, myself and others on the Gajendragadkar Commission report on DA has been included. But what I would plead with the hon. Minister through you is that since the hon. Deputy Prime Minister and Finance Minister is not meeting the Central Government employees till the 8th August 1967, the agitation will be much more and hence the discussion here should be held next week itself.

Secondly, I am told—I have read it also—that the very important item of a descussion on the Hazari Heport and the Monopolles Inquiry Commission Report has been put off for the next session. I am told this has been done

for want of time. As far as I know, all my friends represented on the Business Advisory Committee pleaded with the government representative that the Unlawful Activities (Prevention) Bill should be pushed off to the next session. After all, there are the DIR and PD Act to punish people if guilty of anything. So I would request the Minister of Home Affairs and the Minister of Parliamentary Affairs to have this postponed to the next session and put the other discussion I wanted on the agenda in its place. If we do not discuss this matter now, it will be delayed for three months. By that time, many a mischief might be done. So I plead for reconsideration of this decision. Nothing is going to be lost by pushing out the Unlawful Activities (Prevention) Bill to the next session; heavens are not going to fall. In place of that, five hours should be given to the discussion of the Monopolies Commission Report and the Hazari Report (Interruption). It may be more, I do not object, but it should be discussed and it should not be pushed out.

Dr. Ram Subhag Singh: As the House knows, Government have no objection to have a discussion of the Hazari and Monopolies Commission Reports. But it was the BAC on which all the leaders of various groups are represented which took this decision to push out that discussion to the next session.

Shri Vasudevan Nair (Peermade): But we requested him to ask the Home Minister.

Dr. Ram Subhag Singh: I was also there. It was not pushed out at our instance; you decided that it should be pushed out.

Regarding the Unlawful Activities (Prevention) Bill, we are not prepared to have it put off to the next session.

Regarding the DA report, we have agreed to have a discussion this session. It is within the competence of the Business Advisory Committee to allot time. I am not sure about its coming up next week because the discussion on ceiling on individual expen-